

**STATUS REPORT-CUM-CAUSE LIST OF THE EXTREMELY URGENT MATTERS
FILED THROUGH DEDICATED EMAIL ID ud.islampur.filing2020@gmail.com
REPORT ON THE BASIS OF EMAILS RECEIVED WITHIN 11.00 A.M ON 08.05.2020
TILL 1.00 P.M ON 09.05.2020 FOR HEARING ON 11.05.2020**

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Sl. No.	Brief Description of "extremely urgent matter" received through mail	Filing lawyer	Whether considered for hearing through VC	Registration No.	Hearing schedule through Video conferencing at the video shown above and already given in the guideline also uploaded in the official website of Uttar Dinajpur Judgship	Remarks
1	This is a suit for declaration, partition and permanent injunction along with a prayer for interim order U/O. 39 rule 1, 2 & 3. Abdul Jalil Vs Md. Mustafa and others	Asit Kumar Das	No			<p>After perusal the copy of the plaint it appears that the plaint was drafted by the plaintiff through his Ld. lawyer, wherein it appears from the plaint that the predecessor of the plaintiff and defendants were the owners of the suit property and after their demise the plaintiff and the defendants inherited and also possessed the suit property as per muslim law of succession. The defendant nos. 16, 17, 18 & 20 have got the share of the suit property by way of purchase from the co-sharer of the suit property. The other co-sharer did not raise any objection to that effect. Both the parties are holding their possession in the suit property.</p> <p>Another thing is to be mentioned here in the para no. 7 of the plaint it appears that the cause of action arose on 04.05.2020 and on that day as per plaintiff that defendant nos. 18 to 20 have tried to disturb the plaintiff's possession and also threatened that the above said defendants were so criminal minded as well as they could murdered the plaintiff to fulfill their intension but in the GD entry the plaintiff did not mentioned about the criminal intension of the defendant nos. 18 to 20. More so in the GD entry the plaintiff has stated that in the suit property his mother is one of the co-sharer but in the plaint there is no whispering about the same nor his mother is one of the parties of the suit.</p>

Date : 09.05.2020

Sd/Soma Chakrabarti
Vacation Judge through VC